

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd and Bharti ... Applicant/Petitioner
Airtel Ltd

Order under Section 230-232.

Order delivered on 14.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ramji Srinivasan (Sr. Adv.) and Mr. Mansoor Ali Shoket
Mr. Kunal Singh (Adv.).
Mr. Kamal Kant Jha, Senior Panel Counsel of Govt of India
For Respondent : Mr. Kamal Shankar, Mr. Pradyumna Sharma Adv.
For the RD & OL : Mr. Priadarshini Dewan, Mr. Rishi Gupta, Adv.
Ms. Hemlata Rawat, Adv.
For I. T. Dept. : Mr. Vipul Agrawal, Standing Counsel

ORDER

List the matter for further consideration on 09.09.2021.


— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

N
— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)